

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 11

CA- 665/ND/2020 in CP- 147/ND/2020

IN THE MATTER OF:

Dalhousie Holdings Ltd. ... Applicant/Petitioner

Vs

Martin & Harris Private Limited ... Respondent

Order under Section 59.

Order delivered on 10.11.2020

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Ms. Niharika Ahluwalia, Advocate
Ms. Sneha Kohli, Advocate
Mr. Gaurav Vaid, Advocate

For the Respondent No. 1/
Aplicant in CA 665/2020

: Mr H L Tiku with Yashmeet Kaur Advs.

ORDER

CA No. 665/ND/2020:

Application filed by respondent No. 1. Learned Counsel for the non-applicant respondent accepts notice and undertakes to file reply within three weeks, with copy in advance to the other side. Rejoinder be filed one week thereafter, with copy in advance to the other side.

List on 23.12.2020.

Sd/-

**SUMITA PURKAYASTHA
MEMBER (T)**

Sd/-

**DR. DEEPTI MUKESH
MEMBER (J)**

